

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

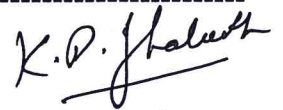
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/392/ (IB)/2017
NAME OF THE PETITIONER(S) : L & T FINANCE LTD
NAME OF THE RESPONDENT(S) : ST. JOHN FRIEGHT SYSTEMS LTD
UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

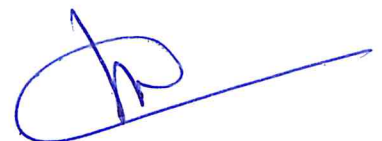
1. P.H. ARVIND
PANDIAN, SLPOR
PAWAN JHABAKH

COUNSEL FOR
RESPONDENTS



2) R. Venkatesh

Counsel for
Petitioner



ORDER

Counsel representing both the parties are present. While hearing the submissions of the petitioner counsel, it is stated that that he has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.



(K. ANANTHA PADMANABHASWAMY)
MEMBER (JUDICIAL)